

**DAILY REPORT OF PREVENTIVE MEASURES FOR COMBATING THE
IMPENDING THREAT OF NOVEL CORONA VIRUS**

Date – 08th April 2020

1) Registrar General along with other Officers of the Registry talked to the District Judges of the Judgeships of the State of Bihar on telephone and enquired about the prevailing situation in the District Courts. The details of the telephonic interaction made with the respective District Judges are mentioned here-in-below:-

1. **Araria:-** everything is stated to be fine.
2. **Aurangabad:-** it has been stated that there is no problem in the judgeship.
3. **Ara:-** it has been stated that there is no problem in the judgeship.
4. **Banka:-** it has been stated that there is no problem in the judgeship.
5. **Bhagalpur:-** it has been stated that there is no problem in the judgeship.
6. **Nalanda:-** Everything is stated to be fine.
7. **Buxar:-** it has been stated that there is no problem in the judgeship.
8. **Saran:-** Everything is also stated to be fine.
9. **Darbhanga:-** it has been stated that there is no problem in the judgeship.
10. **Gopalganj:-** Everything is stated to be fine.
11. **Hajipur:-** Everything is stated to be fine.

12. **Jamui:-** it has been stated that there is no problem in the judgship.
13. **Jehanabad:-** Everything is stated to be fine.
14. **Kaimur (at Bhabua):-** it has been stated that there is no problem in the judgship.
15. **Gaya:-** Everything in and around the campus is reported to be fine. Further, it was apprised by The learned District Judge, Gaya that two Juvenile in conflict with law in Observation Home, Gaya had been suffering from Fever. In this regard, he has already issued instructions to The District Magistrate, Gaya for their proper treatment and biological tests. The learned District Judge, Gaya was also requested to keep watch over the situation and also to keep the undersigned updated with all the steps and remedial measures taken by him in this regard. He has informed that both these persons have recovered and had already been sent to their native place in Aurangabad District.
16. **Katihar:-** it has been stated that there is no problem in the judgship.
17. **Khagaria:-** it has been stated that there is no problem in the judgship.
18. **Kishanganj:-** everything is stated to be fine.
19. **Lakhisarai:-** everything is stated to be fine.
20. **Madhepura:-** Everything is stated to be fine.
21. **East Champaran (Motihari):-** Everything is reported to be fine.
22. **Begusarai:-** Everything is stated to be fine.
23. **Munger:-** it has been stated that there is no problem in the judgship.

24. **Muzaffarpur:-** Everything is stated to be fine.
25. **Nawada:-** it has been stated that there is no problem in the judgeship.
26. **Patna:-** Everything is stated to be fine.
27. **Purnea:-** Everything is stated to be fine.
28. **Saharsa:-** Everything is stated to be fine.
29. **Samastipur:-** Everything is stated to be fine.
30. **Sasaram:-** Everything is stated to be fine.
31. **Sheikhpura:-** it has been stated that there is no problem in the judgeship.
32. **Sheohar:-** Everything is stated to be fine.
33. **Sitamarhi:-** Everything is stated to be fine.
34. **Siwan:-** Everything is stated to be fine.
35. **Supaul:-** Everything is stated to be fine.
36. **West Champaran:-** everything is stated to be fine.
37. **Madhubani:-** it has been stated that there is no problem in judgeship.

- 2) All the District Judges were asked to strictly adhere to the guidelines of Hon'ble High Court circulated vide letter No. 19078-19114 / A.D. Apptt. Dated 23-02-2020. It was also asked to keep themselves updated with the advisories being issued time to time by the Central Government as well as the State Government.

- 3) Registrar General along with the Members of the Registry inspected the court's campus. During the visit, the Medical Expert team of The Animal Husbandry Department, which is stationed in the campus, reported that no dead crow has been found today.
- 4) During course of inspection, The Registrar General reiterated the directions to the security guards that the entry of strangers into the campus of The High Court be strictly prohibited.
- 5) During inspection, Registrar General also visited the Primary Health Centre of the Patna High Court and inquired from the Doctors posted there about the number of patients coming to the Hospital for treatment. It was reported that today seven patients have visited the PHC.
- 6) Taking notice of the news item titled - "*Mood in Bihar Covid-19 Quarantine Camps: Hum toh corona ko chabaa jayenge*", published in Indian Express Newspaper, New Delhi, Late City Edition, 8th April 2020 (Wednesday) at Page No.6, as per directions of Hon'ble The Chief Justice, a letter has been sent today by Registrar General to the Chief secretary, Government of Bihar, Patna requesting him to ascertain the veracity of the facts mentioned therein and to take appropriate remedial measures in the event of facts mentioned in the news items are found to be correct.
- 7) A meeting was held today through Video Conferencing of Honb'le the Chief Justice, Hon'ble Mr. Justice Dinesh Kumar Singh, J.A.D.-I and Hon'ble Mr. Justice Hemant Kumar Srivastava, J.A.D.-II with Sri Lalit Kishore, Learned Advocate General, Sri Yogesh Chandra Verma, President of Advocate Association, Sri Sanjay Singh, President of Bar Association and Sri Ajay Thakur, President of Lawyer's Association to discuss the implementation of the Judgment of the Hon'ble Apex Court dated 06.04.2020 in Suo Motu

(Civil) No. 5/2020 for holding the Courts through Video Conferencing. Ld. Advocate General and all the presidents of three associations of the lawyers were of unanimous opinion that now there is no option but to conduct the proceedings, as directed by the Hon'ble Supreme Court at the level of High Court and Civil Courts through Video Conferencing, particularly, in urgent matters.

The Presidents of all three associations also agreed to interact again through Video Conferencing tomorrow, *i.e.*, 09.04.2020 at 12 p.m. after getting first hand response from the office bearers as well as members of their respective associations. Hon'ble the Chief Justice requested the Learned Advocate General and all the presidents of three associations of the lawyers to give notice to the Learned members of Bar (Advocates) and supporting staff for getting themselves prepared for facilitating in conducting the proceedings at the High Court and Civil Courts level through Video Conferencing.

- 8) Two matters through Sri Prashant Sinha, Advocate (A.O.R. No. 02901) and Sri Swapnil Kumar Singh, Advocate (A.O.R. No. 1005) for urgent hearing were mentioned on mobile phone and the same were placed before Hon'ble the Chief Justice. The prayer of Ld. Counsel-Sri Prashant Sinha with relation to Criminal Appeal (S.J.) 1025/2020 was rejected and prayer of the Learned Counsel-Sri Swapnil Kumar Singh was allowed and he was permitted to file Regular Bail Application of accused in connection with Puraini P.S. Case No. 185/2018 under Section 392 I.P.C..
